

Shri Bibudhendra Misra: Who said so. The question was, 'What was the quality ten years ago'?

Mr. Speaker: No, it was whether deterioration has taken place in so far as the quality ten years ago is concerned and the one that we have got now.

Shri Bhagwat Jha Azad: The quality ten years ago is known. The price is going up, but that is not going up.....
(Interruption).

Shri Bibudhendra Misra: About the rise in price since 1957, it is for different reasons. I have got a lengthy statement. If I am permitted, I will put it on the Table of the House.

Mr. Speaker: Next question, Shri Madhu Limaye.

Payment of Wages Act

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*547. **Shri Madhu Limaye:**
Shri Kishen Pattanayak:
Shri Utiya:

Will the Minister of Railways be pleased to state:

(a) the number of cases in the various States under the Payment of Wages Act involving the Railways;

(b) the losses suffered by the Railways as a result of this litigation; and

(c) whether the Railways propose to devise a machinery for examining the workers' claims in the light of the court judgments in these cases?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The number of cases involving the Railways in the various States under the Payment of Wages Act during the years 1964 and 1965 was 1837 and 973 respectively.

(b) The amount of expenditure incurred by the Railways during the years 1964 and 1965 was Rs. 72,697.58.

(c) Suitable machinery exists on Railways to deal with claims of railway staff in the light of Court judgments in such cases.

श्री मधु लिमये : मंत्री महोदय ने बतलाया कि 3,000 रु० का घाटा हुआ। क्या वह उस की तफसील देंगे, क्योंकि मेरा खयाल है कि रेलवे वकीलों वगैरह के ऊपर जितना खर्च करती है वह इतना ज्यादा होता है जिस का ठिकाना नहीं है, और कभी कभी अदालतों से जुर्माना भी होता है। एक अर्से से मैं यह शिकायतें सुन रहा हूँ। इस लिए क्या मंत्री महोदय इस की तफसील देंगे।

डा० राम सुभग सिंह : शिकायतें आप सुनते होंगे, लेकिन जो कुछ मैं ने कहा वह आप ने नहीं सुना क्योंकि मैं ने 72,697.58 रु० की बात कही और आप केवल 2,000 रु० की बात कहते हैं। हो सकता है कि आप शिकायतें भी इसी तरह सुनते हों।

श्री मधु लिमये : मंत्री महोदय 72 हजार रु० की तफसील नहीं दे रहे हैं कि वह कैसे खर्च हुए।

डा० राम सुभग सिंह : चूंकि आप ने पहले कहा कि आप शिकायतें सुनते हैं, इस लिये मैं ने कहा कि जिस तरह से आप ने मेरी 72 हजार की आवाज केवल 2 हजार सुना उसी प्रपॉर्शन में शायद आप शिकायतें भी सुनते होंगे। जहां तक तफसील का सवाल है आप जितनी चाहें मैं टेबल पर रख दूंगा।

अध्यक्ष महोदय : आप उस को टेबल पर रख दीजिये।

श्री मधु लिमये : माननीय मंत्री कहते हैं कि मजदूरों के दावों की जांच पड़ताल के लिये उन के पास काफी इन्तजाम है। मैं जानना चाहता हूँ कि इस सम्बन्ध में क्या उन्होंने जो रेलवे मजदूरों की ट्रेड यूनियन्स हैं उन को बातचीत करने के लिये बुलाया था। मजदूरों के दावों की जांच करने के लिये क्या इन्तजाम है और उस में क्या सुधार हो सकता है या परिवर्तन किया जा सकता है।

डा० राम सुभग सिंह : जैसा कि सारे माननीय सदस्य जानते हैं, परमानिन्ट नेगोशिय-

एटिंग मशीनरी रेलवे में है। जो कोई शिकायत होती है उस की हर स्टेज पर जांच की जाती है। बातें होती हैं और वह अज़ेन्डा पर आती हैं। मजदूरों के फंडरेशन्स और यूनियन्स की राय से ही वे कहती हैं कि किन-किन चीजों को हमें लेना चाहिये। सारी बातें डिस्कस की जाती हैं।

श्री मधु लिमये : अगर आज तक ऐसा नहीं हुआ है तो क्या अविष्य के लिये आप इस विषय की जांच करेंगे ताकि यह खर्च घटे।

डा० राम सुभग सिंह : अब इस को बदलने की बात में कैसे करूँ। जितनी शिकायतें हैं खुद फंडरेशन और जॉनल यूनियन्स . . .

श्री मधु लिमये : मैं शिकायतें आप के सामने रखूँ तो उस पर भी आप को विचार करना चाहिये।

डा० राम सुभग सिंह : जब तक वह फंडरेशन से नहीं आयेंगी, मैं नहीं मानूँगा।

श्री अ० प्र० शर्मा : जो पेमेंट आफ वेजेज ऐक्ट के केसेज होते हैं और रेलवे मजदूरों को पेमेंट आफ वेजेज ऐक्ट के नीचे मूआवजे का पेमेंट करना होता है, उस के लिये क्या रेलवे मंत्रालय ने जो लोग जिम्मेदार हैं उन को जिम्मेदार ठहराया है, जिस की वजह से रेलवे को इतना पेमेंट करना होता है। अगर ऐसा किया है तो जिस ने ऐसी कार्रवाई की है उस के खिलाफ कोई ऐक्शन लिया जा रहा है।

डा० राम सुभग सिंह : किसी के खिलाफ कोई कार्रवाई करने की बात नहीं आती। 18 लाख के करीब रेलवे एम्प्लायी हैं लेबरर्स को मिला कर। जितने केसेज हुए हैं 1965 में उन की कुल तादाद 973 है। इस लिये अगर कहीं इंटरप्रेटेशन का झगड़ा हो तो उस पर विचार किया जा सकता है, लेकिन किसी के खिलाफ कार्रवाई कैसे की जाये।

Shri A. P. Sharma: Under the Payment of Wages Act, if the Railways are made to pay compensation and also wages to the workers, then somebody must be responsible for not paying the wages in time and, if that is so, then responsibility should be fixed on the officials, whoever they may be, and action should be taken. There are 900 and odd cases. It would be better if the Government fixes up the responsibility so that there will not be a single case under the Payment of Wages Act. Will the Government do that?

Mr. Speaker : How is it possible that there might not be a single case? There may be a difference of opinion on interpretation.

Shri A. P. Sharma: The number of cases will be less.

Mr. Speaker: The number of cases might be less. But how is it possible that there might not be a single case? Lawyers always differ on interpretation.

Dr. Ranen Sen: In the general industrial field, we find that there is a gradual reduction of cases under the Payment of Wages Act which shows that even in the private sector, they have geared up their administration and organisation in such a manner that the cases are fewer and fewer. But in the Railways, which is the biggest Government organisation, which is considered to be a very efficient organisation, how is it that the cases under the Payment of Wages Act continue without any reduction in their number?

Dr. Ram Subhag Singh: Here also, in 1964, the total number of cases was 1837 and in 1965, it came down to 973. So, here also, there is a decrease in the number of cases.

Shri S. M. Banerjee: I would like to know whether it has been brought to the notice of the hon. Minister that when casual labourers are paid, whether on South-Eastern Railway or on any other Railway, they are sometimes paid less, Rs. 5 less or Rs. 10 less, whatever it may be, because there is no check on that and, if so, whether adequate steps have been taken to see that they are paid correctly and that they are not paid less.

Dr. Ram Subhag Singh: If any case of incorrect payment is reported to us, we will take suitable action.

Shri U. M. Trivedi: I would like to know from the Minister whether, from the time that this new amendment has been made to the Payment of Wages Act through the iniquitous legislation which was brought forward in the last session by the Labour Minister, Shri D. Sanjivayya, the Railways have benefited in terms of money by deducting money from the incagre wages of booking clerks, ticket collectors and cash clerks for having accepted notes forged by somebody or for having been victims of pilfering or stealing from their own cash counters.

Dr. Ram Subhag Singh: That might be his experience. We have no experience like that.

Shri U. M. Trivedi: You say that you have not got that experience. Are you, in that case, prepared to withdraw the amendment which you brought into this Act that the money that can be stolen by anybody....

Mr. peaker: About that he can write now.

Shri U. M. Trivedi: This is a very important thing. I will write to him. But the whole difficulty is that the Railway Minister always drags on matters for years. Nothing comes to an end.

Mr. Speaker: He might send a copy to me. Next Question.

Import of Staple Fibre

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*548. **Shri Madhu Limaye:**
Shri Kishen Pattnayak:
Shri Bagri:
Dr. Ram Manohar Lohia:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 4735 on the 29th April, 1966 and state:

(a) whether Government have completed the investigation regarding the issue of

licences for the import of staple fibre;

(b) if so, the result thereof;

(c) the names of the parties who have been found to be guilty of violations of Government regulation and the punishment imposed on these parties; and

(d) the steps taken to prevent recurrence of such violations?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). The matter is still under investigation.

(d) The import of non-viscose staple fibre under the Cotton Textiles Export Scheme is not allowed with effect from the 1st January, 1965.

श्री मधु लिमये : क्या मंत्री महोदय के पास इस बात की कोई जानकारी है कि यह जो स्टेपल फाइबर मंगाया गया था उसका काले बाजार में क्या दाम है ; किस प्रीमियम से वह बेचा जाता है ?

श्री मनुभाई शाह : पूरी जानकारी है । ऊंचे दाम से बेचा जाता है ।

श्री मधु लिमये : बताइये तो सही जो जानकारी आप के पास है । क्या प्रीमियम है ?

श्री मनुभाई शाह : दाम रोज बदलता रहता है । एक ही दाम तो नहीं रहता है

श्री मधु लिमये : इस वक्त क्या दाम है ?

श्री मनुभाई शाह : अभी नहीं बता सकता हूँ ।

श्री मधु लिमये : इसमें जो हेराफेरी हुई है क्या यह मंत्रालय से सम्बन्धित किसी दफ्तर में हुई है, यानी टैक्सटाइल कमिश्नर के दफ्तर में हुई है या और किसी तरीके से यह किया गया है ?